ITEM NO.33 COURT NO.14 SECTION XVII-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION DIARY NO. 30408/2024

[Arising out of impugned final judgment and order dated 05-07-2024 in C.A. No. 8402/2016 passed by the Supreme Court of India]

ASIT BARAN MONDAL & ANR.

PETITIONER(S)

VERSUS

DR. RITA SINHA MBBS MS (OBST. GYNAE) & ORS. RESPONDENT(S)

[TO BE MENTIONED.]

IA No. 180620/2024 - EXEMPTION FROM FILING O.T.

IA No. 277011/2024 - EXEMPTION FROM FILING O.T.

IA No. 245842/2024 - EXEMPTION FROM FILING O.T.

IA No. 193928/2024 - EXEMPTION FROM PERSONAL APPEARANCE

IA No. 186421/2024 - EXEMPTION FROM PERSONAL APPEARANCE

Date: 18-09-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s): By Courts Motion

Mr. Karan Bhariohoke, Amicus Curiae

For Respondent(s): Ms. Aishwarya Bhati, A.S.G.

Ms. Shivika Mehra, Adv.

Mr. Annirudh Sharma-(ii), Adv.

Mr. Abhijeet Pandove, Adv.

Ms. Seema Bengani, Adv.

Mr. Raman Yadav, Adv.

Mr. Anirudh Singh, Adv.

Mr. Sudarshan Lamba, AOR

Mr. Ankit Roy, AOR

Ms. Nimisha Menon, Adv.

Ms. Mrinalini Ramesh, Adv.

Mr. Sarvesh Singh Baghel, AOR

Mr. D. L. Chidananda, AOR

Mr. Nishe Rajen Shonker, AOR

Mrs. Anu K Joy, Adv.

Mr. Alim Anvar, Adv.

Mr. Santhosh K, Adv.

Mrs. Devika A.l., Adv.

Mr. Sabarish Subramanian, AOR

Mr. Prasenjeet Mohapatra, AOR

State of Meghalaya Mr. Avijit Mani Tripathi, AOR

Mr. T.K. Nayak, Adv.

Mr. Shuvodeep Roy, AOR

Mr. Deepayan Dutta, Adv.

Mr. Saurabh Tripathi, Adv.

State of Sikkim

Mr. Sameer Abhyankar, AOR

Ms. Ripul Swati Kumari, Adv.

Ms. Yachna Sharma, Adv.

Mr. Aakash Thakur, Adv.

Mr. Krishna Rastogi, Adv.

Ms. Disha Singh, AOR

Ms. Eliza Bar, Adv.

Mr. Kartikeya Rastogi, DAG

Ms. Inderdeep Kaur Raina, Adv.

Mr. Rohit Bansal, AOR

Ms. Misha Rohatqi, AOR

Mr. Nakul Mohta, Adv.

Mr. Amulya Upadhyay, Adv.

Mr. Aditya Dhingra, Adv.

Mr. Kunal Mimani, AOR

Mr. Parag Chaturvedi, Adv.

Mr. Aravindh S., AOR

Ms. Anika Bansal, Adv.

Ms. Ekta Muyal, Adv.

Mr. Shantanu Kumar, AOR

- Mr. Ashutosh Kumar, Adv.
- Mr. Saket Jee, Adv.
- Mr. Amrish Kumar, AOR
- Mr. Santosh Krishnan, AOR
- Mr. Mrinal Elkar Mazumdar, Adv.
- Ms. Indira Bhakar, Adv.
- Mr. Kanu Agrawal, Adv.
- Mr. Tadimalla Bhaskar Gowtham, Adv.
- Mr. Krishna Kant Dubey, Adv.
- Mr. Harish Pandey, Adv.
- Mr. Shashwat Parihar, Adv.
- Ms. Priyadarshni Priya, Adv.
- Ms. Sansriti Pathak, Adv.
- Mr. Varun Chugh, Adv.
- Mr. Shreekant Neelappa Terdal, AOR
- Mr. Samir Ali Khan, AOR
- Mr. Pranjal Sharma, Adv.
- Mr. Kashif Khan, Adv.
- Mr. Amit Kumar Chawla, Adv.
- Mr. Akhileshwar Jha, Adv.
- Mr. Varun Varma, Adv.
- Mr. Mahipal Singh, Adv.
- Ms. Niharika Dwivedi, Adv.
- Mr. Dilip Kumar, Adv.
- Mr. Shree Pal Singh, AOR
- Mr. Mukesh Kumar Maroria, AOR
- Ms. Ankita Sharma, AOR
- Mr. Arjun D Singh, Adv.
- Ms. Ishika Neogi, Adv.
- Mr. Sumeer Sodhi, AOR
- Mr. Prashant Singh, AOR
- Ms. Supriya Juneja, AOR
- Ms. Swati Ghildiyal, AOR
- Ms. Deepanwita Priyanka, Adv.
- Ms. Neha Singh, Adv.
- Mr. Lokesh Sinhal, Sr. A.A.G.
- Mr. Samar Vijay Singh, AOR
- Mr. Nikunj Gupta, Adv.
- Ms. Sabarni Som, Adv.
- Ms. Aakanksha, Adv.

- Mr. Gaurav Yadava, Adv.
- Mr. Aman Dev Sharma, Adv.
- Mr. Gaj Singh, Adv.
- Mr. T. V. Surendranath, Adv.
- Mr. Ramendra Nath Makhal, Adv.
- Ms. Soumyadeep Chatterjee, Adv.
- Ms. Kanika, Adv.
- Mr. G.M.kawoosa, Adv.
- Mr. Pashupathi Nath Razdan, AOR
- Ms. Yugandhara Pawar Jha, Adv.
- Mr. Siddharth Dharmadhikari, Adv.
- Mr. Aaditya Aniruddha Pande, AOR
- Mr. Shrirang B. Varma, Adv.
- Ms. Yasha Goyal, Adv.
- Mr. Pukhrambam Ramesh Kumar, AOR
- Mr. Karun Sharma, Adv.
- Ms. Anupama Ngangom, Adv.
- Ms. Rajkumari Divyasana, Adv.
- Mr. Rajeev Singh, A.A.G.
- Mr. Siddhant Sharma, AOR
- Mr. Ravinder S. Rathore, Adv.
- Mr. Rajesh Singh, Adv.
- Mr. Hitesh Kumar Sharma, Adv.
- Ms. Swati Vishan, Adv.
- Mr. Jatin Malik, Adv.
- Mr. Saurabh Kumar Solanki, Adv.
- Mr. Milind Kumar, AOR
- Mr. Raghvendra Kumar, AOR
- Mr. Rajiv Kumar Choudhry, AOR
- Mr. Sravan Kumar Karanam, AOR
- Mr. P. Venkatraju, Adv.
- Ms. M. Harshini, Adv.
- Mr. Ishwar Singh, Adv.
- Mr. Gopal Singh, AOR
- Mr. Piyush Hans, D.A.G.
- Mr. Manan Verma, AOR
- Mr. Sumit Kumar, Adv.
- Mr. Shubham Arora, Adv.
- Mr. Saurabh Trivedi, AOR

Ms. Astha Sharma, AOR

Ms. K. Enatoli Sema, AOR

Mr. Amit Kumar Singh, Adv.

Ms. Chubalemla Chang, Adv.

Mr. Prang Newmai, Adv.

Mr. Sabarish Subramanian, AOR

Mr. Anando Mukherjee, AOR

Mr. Shwetank Singh, Adv.

Mr. Abhimanyu Tewari, AOR

Mr. Vishnu Shankar Jain, AOR

Mr. Guntur Pramod Kumar, AOR

Ms. Prerna Singh, Adv.

Mr. Keshav Singh, Adv.

State of Goa

Mr. Vinod Kumar, Adv.

Mr. Krishna Pandey, Adv.

Mr. Rajeev Kumar Dubey, Adv.

Ms. Aditi Mishra, Adv.

Mr. Kamlendra Mishra, AOR

UPON hearing the counsel, the Court made the following

ORDER

The matter has been listed at the instance of the Court. The reason for the same being that the Court felt that Ms. Aishwarya Bhati, learned Additional Solicitor General (ASG) and learned Amicus Curiae, who ultimately had the responsibility of submitting a filtered report based on the inputs from the exercise as directed in our order dated 19.08.2025, to be carried out by the States and the Central Government, on basic common issues, which are not only feasible but also practicable to be

implemented, would be in a better position if a professional from a medical field was also co-opted.

- 2. Accordingly, we had indicated to learned ASG when the matter was taken up in the forenoon session today, to get in touch with Dr. Nitish Naik, Professor, Department of Cardiology, All India Institute of Medical Sciences, New Delhi, and request him to come to the Court in the post lunch session at 2.00 p.m.
- 3. Pursuant thereto, he is present and informs us that he has been briefly acquainted with the background of the case. However, we understand the limitation in the sense that he did not have sufficient time to be fully briefed and updated in the matter.
- 4. Be that as it may, we are glad to note that Dr. Naik has agreed to be the third member of the Committee, already consisting of Ms. Aishwarya Bhati, learned ASG and Mr. Karan Bharihoke, learned *Amicus Curiae*, which would finally make its suggestions to the Court on the issues concerned. To that extent, Paragraph No. 11 of the order dated 19.08.2025 stands suitably modified.
- 5. The order dated 19.08.2025 is very clear with regard to the exercise that had to be undertaken by the State Governments as well as the Central Government and also the modalities thereof. Though, today before the Court, the learned ASG and learned Amicus Curiae submitted that

the Centre has carried out such exercise and also submitted its report, but no report from any of the States has yet been received by them. They expressed the apprehension that if the same is not done at an early date, they would not be in a position to do justice in the matter and come up with their final report, factoring all the suggestions which may come from the reports to be submitted by the States.

- Learned counsel for some of the states, who are present, assure the Court that the process is already on and the reports would be submitted shortly. We would not like to keep the issue uncertain. Accordingly, we direct the exercise as indicated in the order 19.08.2025 to be undertaken by the States should completed as per the modalities indicated in the said latest by 30.09.2025, if not alreadv Thereafter, the reports shall be forwarded to learned ASG latest by 05.10.2025. We make it clear that if the same is not done, consequences as indicated in the order dated 19.08.2025 shall follow. We also make it mandatory and compulsory for the States to comply with the timeline indicated in the order dated 19.08.2025, as also what has been indicated above.
- 7. Since, we are conscious of the fact that this has to be a detailed and thorough exercise, for which Dr. Naik

would have to devote his time, we make it clear that any time spent on this project would be considered to be time spent on official duty and the Director, All India Institute of Medical Sciences, New Delhi/the concerned Competent Authority, who is responsible for his leave etc., shall allow the same for any work which is connected with the present exercise.

- 8. The team of learned ASG, learned Amicus Curiae and Dr. Naik would be free to co-opt any other person from any specialty if they feel the need that some more/further inputs from a qualified and well-renowned medical professional of that field is required. We leave it open to their discretion to take a decision on the same.
- 9. We request the learned ASG to give a copy of the entire records, proceedings as well as the orders passed in the case to Dr. Naik so that he is appraised of what has happened till date in the case and is in a better position to fruitfully participate in the exercise.
- 10. It is indicated that the recommendations/report which would be submitted by the aforesaid three-member Committee, though, may not be the last and final word, but at least it should be a step forward, so that in a phased manner, the recommendations approved by the Court may be implemented on the ground at the earliest.

M.A. DIARY NO. 30408/2024

11. For the time being, the aforesaid Committee of the

learned ASG, learned Amicus Curiae and Dr. Naik would not

be under obligation of submitting their report on the

next appointed date, in view of the fact that already

much time has elapsed, and the States are yet to submit

their report. On the next date they would inform the

Court with regard to having received the reports from the

States as also what they propose to do.

12. We make it very clear that whatever logistical as

also financial support required for the Committee to

complete the exercise, as envisaged in the order dated

19.08.2025 and as discussed today, shall be borne by the

Union Health Ministry without any delay.

13. Registry to forward a copy of this order to the

Director, All India Institute of Medical Sciences, New

Delhi, forthwith.

14. List the matter on 16.10.2025 at 2.00 p.m.

(POOJA SHARMA) AR-CUM-PS (ANJALI PANWAR)
COURT MASTER (NSH)

9